

vation and said that Shyam Babu has already given a motion.

SHRI RAVINDRA VARMA: He gave notice of his intention to move a motion...

MR. DEPUTY-SPEAKER: Let him translate his intention into action.

SHRI RAVINDRA VARMA: I am sorry Mr. Mavalankar wants to rise and perhaps say something.

PROF. P. G. MAVALANKAR (Gandhinagar): I only want you to know that I have refrained from the ritual this week.

MR. DEPUTY-SPEAKER: It is good of you.

SHRI RAVINDRA VARMA: That is why I wanted to point out that he has remained silent, perhaps ominously and sullenly. I shall wait for the next week with bated breath to know what he will say!

MR. DEPUTY-SPEAKER Mr. Ravindra Varma may move his motion—next item.

SHRI H. L. PATWARY (Mangal-dol): On a point of clarification

MR. DEPUTY-SPEAKER: No clarification now. Mr. Ravindra Varma to move his motion. (*Interruptions*).

SHRI H. L. PATWARY: On a point of order. I am treated as an inferior member...

MR. DEPUTY-SPEAKER: No question of inferior or superior (*Interruption*) Mr. Patwary, you will not be allowed. I can tell you, this is not the way to behave in the House. This is not the first time you are doing it. Please take your seat. Whatever he says, nothing will go on record.

(*Interruptions*)

BUSINESS ADVISORY COMMITTEE TWENTY-FIRST REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move;

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 3rd August, 1978."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 3rd August, 1978."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall take up matters under rule 377. It is already 3 o'clock and we have to start the non-official business. Therefore, I would request the House to consider whether we are going to take up the matter under rule 377 today. Shall we finish them?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Let us introduce the Bill.

15.00 hrs.

MR. DEPUTY-SPEAKER: After this. Nothing that you say will go on record if you go on persisting like this, defying the Chair. You do not know how to behave in this House.

SHRI H. L. PATWARY:**

MR. DEPUTY-SPEAKER: There are other ways to deal with such Members. Do not think that I will not deal with that kind of behaviour. I will deal with every Member. First of all, you must know how to behave in the House and then only, you have the right to be a Member here. Therefore, Mr. Patwary, please learn how to behave in the House.

**Not recorded.

SHRI H. L. PATWARY: **

MR. DEPUTY-SPEAKER. Behave like an important person, that is what I am telling you to do

15 02 hrs

MATTERS UNDER RULE 377

(1) NEED FOR SETTING UP A CEMENT PLANT AT BASOHLI, JAMMU AND KASHMIR

DR. KARAN SINGH (Udhampur).
In reply to Staired Question No 154 answered on 26th July 1978 it has clearly been stated that the cement plant in Basohli, Jammu and Kashmir, has been approved in the name of the J & K Minerals Ltd. With the construction of the Them Dam which will start shortly, there is an urgent need for setting up this cement factory there. Unfortunately, there are reasons to believe that the Jammu & Kashmir Government is not pursuing this matter as vigorously as was expected. Recently some press reports that the project is likely to be shifted to Punjab, have caused widespread resentment in the Jammu region. Basohli is a far flung Tehsil of the Jammu region and has been declared as a backward area. The cement factory there has been planned many years ago and several assurances have been given regarding its construction. The present uncertainty is causing avoidable unrest in the area. I would urge the Government of India to take up this matter immediately with the Jammu & Kashmir Government and, if necessary help to arrange the funds, for this vital project which has already been inordinately delayed.

(11) REPORTED EMPLOYING OF RESIDENTS OF TEPKAMGARH ONLY BY BHEL

श्री लक्ष्मी नारायण नायक (खजरहो)
माननीय उपाध्यक्ष महोदय, मैं नियम 377 के तहत नीचे लिखे विषय की धोर शासन का ध्यान आकृष्ट करना चाहता हूँ।

केन्द्रीय शासन द्वारा खेजार (झांसी, उत्तर प्रदेश) में बी० एच० ई० एल० का कारखाना स्थापित है। यह उत्तर प्रदेश एवं मध्य प्रदेश की सीमा पर है। इस कारखाने के कई भवन मध्य प्रदेश के जिला टीकमगढ़ की सीमा में लगे हुए हैं। कारखाने का सारा विस्तार जिला टीकमगढ़ की सीमा में होता है। प्रायः जब इसका विकास होगा, तब जिला टीकमगढ़ की सीमा में ही होगा। जिला झांसी और जिला टीकमगढ़ के कई गांव एक दूसरे की सीमा के बीच में स्थित हैं। यह संस्थान बुन्देलखण्ड के पिछड़ेपन को दूर करने को स्थापित हुआ है। बुन्देलखण्ड में जिला टीकमगढ़ भी आता है।

इस संस्थान में कुशल एवं प्रकुशल कामगार की जो नवीन भरती की जाती है, यह खिला झांसी या उत्तर प्रदेश के जालौन, बाघा, हमीरपुर, जिला की भरती की जाती है। केवल जिला टीकमगढ़ ने उम्मीदवारों नीबरी से वचित रखे जाते हैं। यह सकीर्णता की मनोवृत्ति मानवीय दृष्टिकोण के विरुद्ध है। इस भेदभाव से जिला टीकमगढ़ की जनता में बेहद प्रमत्तोष है। शासन का मैंने पहले भी कई बार ध्यान आकर्षित किया पर उस पर अभी तक ध्यान नहीं दिया गया है। स्थानीय अधिकारी सही परिस्थिति को शासन के समक्ष नहीं रख रहे हैं।

मुझे आशा है कि उद्योग मंत्री इस बहिषा को शीघ्र हटायेगे और जिला टीकमगढ़ के रोजगार वफतार से उम्मीदवारों के नाम भगाने की कार्यवाही करेंगे, जिस से भेदभाव मिट सके।

(111) SALE OF SULPHURIC ACID BY HINDUSTAN ZINCE LTD, UDAIPUR

श्री भानु कुमार शास्त्री (उदयपुर) :
उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत इस विषय की धोर माननीय मंत्री की का ध्यान आकृष्ट करना चाहता हूँ। इस बारे में